

Annexure - 3

Name of the Corporate Debtor: Ashiana Landcraft Realty Private Limited; Date of commencement of CIRP: 11/01/2022; List of creditors as on: 24/02/2022

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs.)

Sr. No.	Name of creditor	Details of Claim Received		Details of Claim Admitted						Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of Claim not Admitted	Amount of Claim under Verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of Claim Admitted	Nature of claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% voting share in CoC					
1	IDBI Trusteeship Services Ltd - Piramal Fund Management Private Limited	24-Jan-22	1,469,220,769	1,469,220,769	NCDs	1,469,220,769	1,469,220,769	NO	14.24	-	-	-	-	-
2	IDBI Trusteeship Services Ltd - India Housing Fund Series 2 and Series 3	24-Jan-22	1,993,240,230	1,901,113,152	NCDs and OCDs	1,901,113,152	1,901,113,152	NO	18.42	-	-	-	92,127,078	
3	IDBI Trusteeship Services Ltd - Piramal Fund Management Private Limited on behalf of Indiareit Fund Scheme V	24-Jan-22	1,359,651,678	1,359,651,678	NCDs and OCDs	1,359,651,678	1,359,651,678	NO	13.17	-	-	-	-	Refer General Note 2
4	PNB Housing Finance Limited	25-Jan-22	2,141,423,950	2,127,868,161	Secured loan	2,127,868,161	2,127,868,161	NO	20.62	-	-	-	13,555,789	
	TOTAL		6,963,536,627	6,857,853,760	-	6,857,853,760	6,857,853,760	-	66.45	-	-	-	105,682,867	-

General Notes:-

1. The best estimate of the amount of the claims including security interests have been made based on the available information. As per regulation 14, the IRP/RP shall revise the amount of claims admitted, including the estimates, as soon as may be practicable, when he receives additional information warranting such revision.

2. Few Debenture holders of claim no 3, received from IDBI Trusteeship Services Ltd - Piramal Fund Management Private Limited on behalf of Indiareit Fund Scheme V, have sent communications to IRP regarding revocation of authority of IDBI Trusteeship Services Limited/ Piramal.

The legal team of IRP is looking into the same, and a future course of action will be discussed in the CoC meeting.

Details of security held by Financial Creditors

A separate sheet is annexed herewith.